

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Silicon City Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s): Mr. Aditya Marwah, Advocate
Mr. Prashant Kumar in person

For the Respondent(s): Mr. Manmeet Singh & Mr. A. Robin Frey, Advocates for
Resolution Professional

Mr. Vishnu Sharma & Ms. Sonali Negi, Advocates for
Noida Authority

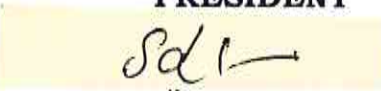
ORDER

This is an application filed by the employee of the non-applicant Company facing the insolvency process which was triggered on 04.09.2017 by an order passed by this Bench. The employee who is a Chartered Accountant has claimed the arrears of salary from December, 2015 to September, 2017. Learned counsel for the Resolution Professional states that salary from September 4, 2017 has been substantially paid and the balance is being worked out. However, in respect of the salary prior to the period of September 4, 2017 has to be paid as per Insolvency Resolution plan or otherwise.

In view of the above applicant who is present in person applies for withdrawal of the application at this stage.

The application is permitted to be withdrawn and the same stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

03.11.2017
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